

O.A. No. 880 of 2010

Pradeep Kr. Patel.....Applicant

Vs.

Union of India & Ors.....Respondents

Order dated: 24.01.2011

CORAM:

Hon'ble Shri C.R.Mohapatra, Member (Admin.)

&

Hon'ble Shri A.K.Patnaik, Member (Judl.)

Heard Sri M. Chand, Ld. Counsel for the applicant and Sri S.Mishra, Ld. Addl. Standing Counsel appearing on notice for the Respondents, on whom a copy of this O.A. has already been served.

2. The applicant has approached this Tribunal with the following prayers:

“ To quash/set aside the order at Annexure No. 5 & 6 passed by the Respondent No.1 and 2 only to the extent of treating the period of absence as leave without TRCA.

To direct the Respondents to sanction & disburse all financial benefit to the Applicant from 20.06.2005 to 10.3.2010 within a short time period.

To direct the Respondent to treat the period from 20.06.2005 to 10.03.2010 as duty and to extent all consequential benefit in favour of the Applicant.



3. At the very outset, Ld. Counsel for the applicant submitted that though the applicant had approached the authorities ventilating his grievances vide Annexure-7, the same is still pending.

4. Since, the representation of the applicant is still pending, as agreed to by the Ld. Counsel for the parties, without going into the merits of the case, the O.A. is disposed of at the stage of admission itself directing Respondent No.1 to consider the pending representation as at Annexure-7 and pass a reasoned order within 60 days from the date of receipt of a copy of this order.

5. Send copy of this order, along with copy of the O.A., to Respondent No. 1 at the cost of the applicant. Ld. Counsel for the applicant undertakes to deposit the postal requisites by tomorrow.

AKC
MEMBER (J)

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MEMBER (A)

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